

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

ITEM No. 02
(IB)-1127(PB)/2019

IN THE MATTER OF:

Jaswinder Singh Ahuja & Anr.
v.
Sunshine Trade Tower Pvt. Ltd.

..... Petitioners/Applicant
..... Respondents

Under Section 7 of Insolvency and Bankruptcy Code, 2016

Order delivered on 08.05.2019

Coram:

Dr. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)

Sh. S. K. MOHAPATRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner
For the Respondent

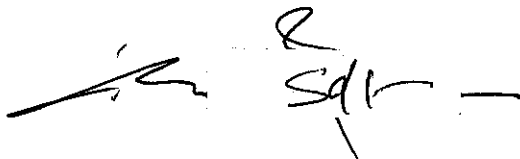
Mr. Manoj Kumar, Adv.
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ORDER

Notice to show cause be issued as to why the Corporate Insolvency Resolution Process be not initiated against the corporate debtor- respondent for 23.05.2019.

Process dasti as well.

List for further consideration on 23.05.2019.



(S. K. MOHAPATRA)
MEMBER (TECHNICAL)



(Dr. DEEPTI MUKESH)
MEMBER (JUDICIAL)

08.05.2019
Ritu Sharma